

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA 1/2017,3/2017, in Petition(s) for Special Leave to Appeal (C)
No(s). 28711-28712/2010

UDAI NARAIN RAI (NOW MAJOR)

Petitioner(s)

VERSUS

BOARD OF REVENUE U.P. AND ORS. & ORS.

Respondent(s)

(IA No.3/2017-condonation of delay in filing application for
restoration)

Date : 11-02-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
[IN CHAMBER]

For Petitioner(s) Mr. Namit Saxena, Adv.
Mr. Vaibhav Shrivastava, Adv.
Mr. Nirnimesh Dube, AOR

For Respondent(s) Mr. Amit Kumar, AOR

Mr. Anand Darshan, Adv.
Mr. Somesh Chandra Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter has come up for application for condonation of
delay of 107 days in filing restoration application.

There is strong opposition by learned counsel for the
respondent.

After taking notice of the submission made, I am
satisfied with the delay as prayed.

Delay in filing restoration application is condoned.

Application for restoration is accordingly allowed.

The matter is restored to its original number.

(SWETA DHYANI)
SENIOR PERSONAL ASSISTANT

(SANTOSH KUMAR)
COURT MASTER (NSH)